

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12713/2024

(Arising out of impugned final judgment and order dated 13-03-2024 in WP(C) No. 3603/2024 passed by the High Court of Delhi at New Delhi)

INDIAN NATIONAL CONGRESS

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX, CENTRAL
CIRCLE-19 & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.173212/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.173213/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGHFor Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Tankha, Sr. Adv.
Mr. Prasanna S., AOR
Mr. Amit Bhandari, Adv.
Mr. Kanishka Singh (vc), Adv.
Mr. Vipul Tiwari, Adv.
Mr. Avishkar Singhvi, Adv.
Mr. Inderdev Singh, Adv.
Ms. Apoorva Singh, Adv.
Mr. Nikhil Bhalla, Adv.
Mr. Sumit Kumar, Adv.For Respondent(s) Mr. Tushar Mehta, Solicitor General(N/P)
Mr. N Venkatraman, A.S.G.
Mr. Rupesh Kumar, Sr. Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Zoheb Hussain, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Kartikeya Asthana, Adv.UPON hearing the counsel the Court made the following
O R D E R

Delay in refiling is condoned.

Issue notice to the respondents.

The pendency of this Special Leave Petition before this Court would not come in the way of the Income Tax Appellate Tribunal in hearing and adjudicating the appeal filed by the petitioner in accordance with law.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
COURT MASTER (NSH)